

सं० A-60011/84/2022-Admn.I(LA)
भारत सरकार /Government of India
विधि एवं न्याय मंत्रालय
Ministry of Law & Justice
विधि कार्य विभाग
Department of Legal Affairs

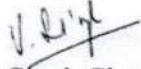
Shastri Bhawan, New Delhi
Dated the 11th January, ~~2022~~ 2023

CIRCULAR

Subject:- Proposed amendment in the Indian Legal Service Rules, 1957 – reg.

In terms of Department of Personnel & Training's OM No. AB/14017/61/2008-Estt(RR) dated 13th Oct, 2015, the partial amendment/revision in the Indian Legal Service Rules limited to the post of Joint Secretary & Legal Adviser only, is being put up on the website of Department of Legal Affairs (www.legalaffairs.gov.in) for inviting comments from the stakeholders.

2. The stakeholders interested in making any objections/comments or suggestions on the draft Indian Legal Service Rules may do so in writing, within a period of 30 days from the date of issuance of this Circular.


(Varun Singh Chauhan)
Under Secretary to the Govt of India
Tel. 2338 3634

To

All the stakeholders

MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

NOTIFICATION

New Delhi, the January, 2023

G.S.R. _____ - In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Indian Legal Service Rules, 1957 namely:-

1. (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2023
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Indian Legal Service Rules, 1957
 - (a) in rule 6, in sub-rule (1), the following shall be substituted, namely:-

“(1) A duty post in Grade I or Grade II, barring the duty post of Grade I and Grade II of the Service cadre of Legal Advisers and Grade II of the Service cadre of Government Advocates, shall be filled by promotion of a member of the Service in the next lower grade failing which by direct recruitment. The duty post of Grade I of the Service cadre of Legal Advisers (Joint Secretary and Legal Adviser) shall be filled by promotion of a member of the Service in the next lower grade failing which by deputation. The duty post of Grade II of the Service cadre of Legal Advisers (Additional Legal Adviser) shall be filled 90% by promotion failing which by deputation and 10% by direct recruitment. The duty post of Grade II of the Service cadre of Government Advocates (Additional Government Advocate) shall be filled 33.33% by promotion failing which by deputation and 66.67% by direct recruitment.”
 - (b) in rule 6-A, after the entry “The field of selection for deputation/absorption to the various grades shall be as under:”, the following entry shall be added, namely:-

“Joint Secretary and Legal Adviser (Level 14 in the Pay Matrix Rs. 144200-218200)

Deputation

“Officers of the Central Government/State Government/Union Territory:

- a. (i) holding analogous post on regular basis in the parent cadre/department; or
(ii) with two years’ service in the grade rendered after appointment on regular basis in posts in the Level 13-A in the pay matrix or equivalent in the parent cadre/department; or equivalent in the parent cadre/department; or

(iii) with three years’ service in the grade rendered after appointment on regular basis in posts in the Level 13 in the pay matrix or equivalent in the parent cadre/department; or
(iv) a member of the Indian Civil Service permanently allotted to the judiciary or of a State Judicial Service for a period of not less than sixteen years; and
- b. Possessing the following Educational Qualifications and Experience:
(i) Bachelor’s Degree in Law from a recognized University/Institute.
(ii) a period of not less than 16 years experience in Legal Department of a State Government/Union Territory in case of an officer of State Government/Union Territory

or
a period of not less than sixteen years experience in legal affairs in case of an officer of Central Government.

or
a period of not less than sixteen years service rendered in case of a member of the Indian Civil Service permanently allotted to the judiciary or of a State Judicial Service.”

[A. 60011/84/2022-Admn.I(LA)]